

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *248**

TO BE ANSWERED ON DECEMBER 05, 2019

COMPLAINTS AGAINST DDA

**NO. *248. SHRI SADASHIV KISAN LOKHANDE:
SHRI GIRIDHARI YADAV:**

Will the Minister of Housing and Urban Affairs be pleased to state :

- (a) whether the complaints against the Delhi Development Authority (DDA) are inquired into by the vigilance wing of DDA;**
- (b) if so, the number of such complaints received by the said wing of DDA during the last three years;**
- (c) the number of officers and employees of DDA found guilty after the inquiry of the said complaints; and**
- (d) the details of the action taken against the guilty?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY OF LOK SABHA STARRED QUESTION NO. *248 FOR ANSWER ON DECEMBER 05, 2019 REGARDING COMPLAINTS AGAINST DDA:

(a) : Yes, Sir.

(b): During the last three years, 2057 complaints have been received by the Vigilance Wing of Delhi Development Authority (DDA).

(c) & (d): After inquiry of the above 2,057 complaints, 29 officials have been found responsible for misconduct and disciplinary proceedings have been initiated against them.

The details of action taken against these officials are as under :

Sl. No.	Action taken	No. of officials
01	Major penalty imposed	7
02	Minor penalty imposed	1
03	Major penalty charge sheets issued	16
04	Major penalty charge sheets under issue	5
